

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-177/2020

Sunil G. Naik ... Petitioner

Versus

State of Goa & Ors. ... Respondents

Mr. Gaurish Agni, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. D. Shirodkar, Additional Government Advocate for the State.

AND

LD-VC-CW-178/2020

Gajanan Vishnu Naik ... Petitioner

Versus

State of Goa & Ors. ... Respondents

Mr. Gaurish Agni, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. G. Shetye, Additional Government Advocate for the State.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 2nd November, 2020

P. C.:

Mr. D. Pangam, the learned Advocate General points out that

the work order has now been issued in favour of respondent no.3 in both these petitions. Mr. Agni seeks leave to amend the petition so as to challenge the issuance of such work order. Leave is granted. Necessary amendment to be carried out within one week from today. Copies of the amended petition to be served upon all the respondents within the same period.

2. In case, any of the respondents wish to file response to the amended petition, they may do so by 23.11.2020. Rejoinder, if any, to be filed by 27.11.2020. These matters to now come up on 01.12.2020. The interim directions issued earlier to operate until the next date.

3. Stand over to 01.12.2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.